

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.226
CP/12(AHM)2023

Proceedings under Section 241-242 of Co. Act, 2013

IN THE MATTER OF:

Rajkumar Dindayal Agarwal & Ors
V/s
Shrinidhi Laminates Ltd & Ors

.....Applicant

.....Respondent

Order delivered on: 25/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Ina Jagad, Adv. for Mr. Mohit Gupta, Adv.
For the Respondent : Mr. Harmish Shah, Adv. a.w Mr. Siddarth Samal,
Adv. for R-5,6 & 7.

ORDER

Ld. Counsel for respondent 5 to 7 submitted that he has no instruction to appear in the matter. Ld. Counsel for the applicant submitted that settlement talks are going on between both the parties.

List for further consideration on 22.08.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)